

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 619
IB-352/ND/2021
IA/1576/2023, IA/548/2024

IN THE MATTER OF:

**State Bank of India Through
Its Authorized Person Mr. S. V. Saravanan**

...PETITIONER

Vs

Mr. Naresh Mittal

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

**Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/RP

**:Mr. Karan Valecha and Mr.
Dhananjaya Sud, Advocates**

For the Personal Guarantor

:Adv. Shruti Nayar

ORDER

Due to paucity of time, matter is adjourned to **03.07.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**